

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

28571 - 28771

No./DMC/THC/Delhi

Dated: 02.08.2025

To

All the Ld. Judicial Officers,
Central and West Districts,
Tis Hazari Courts,
Delhi.

04 AUG 2025

CIRCULAR

In continuation of circular No.24753-24953/DMC/THC/Delhi dated 09.07.2025, all the Judicial Officers are requested to continue to make extra efforts to identify the suitable pending cases including but not limited to those in the category of matrimonial disputes, accident claims, domestic violence cases, cheque bounce cases, commercial disputes, service matters, criminal compoundable cases, consumer disputes, debt recovery cases, partition cases, eviction suits, land acquisition cases & other suitable civil cases and refer the same for mediation for settlement of maximum number of cases in the Special Mediation Drive – Mediation 'For the Nation' as the period for "Identification and Referral for Mediation" of suitable cases has been extended upto 30.09.2025.

This issues with the approval of Ld. Principal District & Sessions Judges (H.Qs. and West) (Officiating).

Mawat
02/08/2025
(HlaRawat)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

28772 - 28776

No./DMC/THC/Delhi

Dated: 02.08.2025

Copy forwarded for information and necessary action to:

04 AUG 2025

1. PS to the Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi.
2. PS to the Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. The Officer In-charge, Computer Branch, Tis Hazari Courts, Delhi.
4. The Website Committee, Tis Hazari Courts, Delhi to upload this circular.
5. Office file.

Mawat
02/08/2025
(HlaRawat)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi